1	2	3	4	5
2007-08	661	326	423	22
2008-09	1089	236	1294	58

The National Highways Authority of India has awarded 19 works under NHDP (National Highway Development Project) from April, 2006 to June, 2009.

Upgrading AN-32 transport aircraft

*280.SHRI VIJAY JAWAHARLAL DARDA:

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of DEFENCE be pleased to state:

- (a) whether in view of crash of Russian built AN-32 transport aircraft of the Air Force, Government has signed a deal with Ukraine to upgrade the ageing planes;
- (b) if so, under what terms and conditions Government has signed a deal with Ukraine Government;
 - (c) what were the conditionalities at the time of acquisition of Russian AN-32 aircraft;
- (d) whether the Russian Government has since followed the conditionalities in supply of AN-32 aircraft; and
 - (e) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (e): A contract for Total Technical Life Extension (TTLE), Overhaul and Re-equipment of AN-32 fleet has been concluded with Spets Techno Export, Ukraine to overhaul and upgrade these planes, as part of the IAF fleet management approach. The project includes calendar life extension upto 40 years, overhaul and re-equipment of AN-32 aircraft. There were no conditionalities at the time of acquisition of AN-32 with the Russian Government.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Setting up power Plants in SEZs

1951. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether there is difference of opinion between Department of Commerce and Department of Revenue on the question of setting up Power Plant in Special Economic Zone (SEZ);
 - (b) if so, the details thereof;
- (c) what will be the revenue loss by means of waiver of taxes and duties to the Government if a Captive Power Plant is set up in a SEZ both in the processing or in the non-processing area; and
 - (d) how Government is planning toiecover this revenue loss?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (d) The guidelines dated 27th February, 2009 on

 $[\]textbf{*} \\ \text{Information from Chhattisgarh, Goa, Gujarat, Maharashtra, M.P. Rajasthan, Tamil Nadu, Puducherry, Daman Diu}$

[&]amp; Dadra Nagar Haveli is being collected and will be laid on the Table of the House.

power generation, transmission and distribution in SEZs have been issued in consultation with concerned Ministries/Departments of Govt. of India including Department of Revenue. The fiscal benefits admissible to captive power plants set up in the SEZ are same as those applicable to other SEZ developers/units in SEZs.

Difficulties in acquiring land for SEZs

1952. SHRI SANTOSH BAGRODIA:

SHRI KALRAJ MISHRA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that the Special Economic Zones (SEZs) developers have been finding it difficult to acquire land for SEZs;
 - (b) if yes, has Government formulated any guidelines for intervening in such cases; and
 - (c) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (c) Land is a State subject. Land for Special Economic Zones (SEZs) is procured as per the policy and procedures of the respective State Governments. State Governments have been advised that in case of land acquisition for SEZs, first priority should be for acquisition of waste and barren land and if necessary single crop agricultural land could be acquired for the SEZs. If perforce a portion of double cropped agricultural land has to be acquired to meet the minimum area requirements, especially for multi-product SEZs, the same should not exceed 10% of the total land required for the SEZ. The Board of Approval on SEZs only considers those proposals, which have been duly recommended by the State Government. Further, pursuant to the decision of Empowered Group of Ministers (EGOM) in its meeting held on 5th April, 2007, the State Governments have been informed on 15th June, 2007 that the Board of Approval will not approve any SEZs where the State Governments have carried out or propose to carry out compulsory acquisition of land for such SEZs after 5th April, 2007.

Commercial relations with neighbouring countries

1953. SHRI MAHMOOD A. MADANI:

SHRI SANTOSH BAGRODIA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government is taking steps to improve better commercial relations with neighbouring countries;
 - (b) if so, the details thereof; and
- (c) the details of import and export to the neighbouring countries during the last three years, value-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) Yes, Sir. In order to improve commercial